## Obligation of Ministry of Home Affairs, Government of India are as follows:

- Ministry of Home Affairs would provide funds in the forms of Grants-inaid of Rs. 1.5 Crore for the creation/raising of temporary infrastructure of each schoolover a period of five years.
- (ii) Ministry of Home Affairs, Government of India would bear recurring expenditure towards honorarium to be paid to the trainers subject to a limit of Rs. 1.5 Crore per CIAT School.
- (iii) Training will be imparted as per the syllabus communicated by BPR&D, suitably altered for local needs. A Committee of Officers from MHA, BPR & D/CPFs and the State Government would periodically review the scheme and suggest appropriate changes, if necessary.
- (iv) The State Government would send funds utilization certificate along with details of expenditure to MHA/BPR & D as per the method followed for Police Modernization Scheme.

## Information sought by SC on encounters by police

4399. DR. JANARDHAN WAGHMARE: Will the Minister of HOME AFFAIRS be pleased to state:

- whether the Supreme Court has recently asked the Union Government and National Human Rights Commission (NHRC) to provide information of encounters by police in the past three years across the country;
- if so, whether the Union Government has since provided information to the Supreme Court;
  - (c) if so, the details thereof;
- whether it has been noticed that out of the total encounters by police, a large number of encounters have been proved fake; and
  - if so, the steps Government proposes to take in such cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (d) No notice from the Supreme Court has been received recently by this Ministry or by the National Human Rights Commission (NHRC) for providing information of encounters by police in the past three years across the country. However, State-wise details of the total number of 493 cases of encounter deaths by police, defence and para-military forces, registered by the NHRC during the years 2009-10, 2010-11 and 2011-2012 are given in Statement (See below). During this period, in 155 cases of doubtful encounters including the carried forward cases of previous years, monetary relief was recommended by NHRC.

Statement

Details of cases of encounters registered by NHRC during 2009-2012

Sl.No.	Name of the State/UT	2009-10	2010-11	2011-12
1	2	3	4	5
1	Andhra Pradesh	2	11	8
2	Arunachal Pradesh	0	1	1
3	Assam	31	54	87
4	Bihar	2	7	2
5	Chhattisgarh	0	8	3
6	Goa	0	0	0
7	Gujarat	1	1	2
8	Haryana	1	1	2
9	Himachal Pradesh	0	0	0
10	Jammu and Kashmir	0	2	1
11	Jharkhand	5	7	9
12	Karnataka	2	8	1
13	Kerala	0	1	0
14	Madhya Pradesh	2	4	5
15	Maharashtra	8	8	1
16	Manipur	0	4.	17
17	Meghalaya	0	6	5
18	Mizoram	0	0	0
19	Nagaland	0	0	0

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_1	2	3	4.	5
20	Odisha	1	10	5
21	Punjab	0	2:	0
22	Rajasthan	0	5	.5
23	Sikkim	0	0	0
24	Tamil Nadu	4	4	2
25	Tripura	0	0	1
26	Uttar Pradesh	47	42	20
27	Uttarakhand	4	1	0
28	West Bengal	1	12	5
29	Andaman and Nicobar	0	0	1
30	Chandigarh	0	0	0
31	Dadar and Nagar Have	eli 0	0	0
32	Daman and Diu	0	0	0
33	Delhi	0	0	0
34	Lakshadweep	0	0	0
35	Puducherry	0	0	0
	Total	111	199	183

## Smuggling on Indo-Bangladesh border

4400. DR. GYAN PRAKASH PILANIA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the status/magnitude of smuggling on Indo-Bangladesh border;
- (b) the status/volume of infiltration of Bangladeshis into the country;
- (c) the steps taken to curb above menaces;
- (d) the number of Bangladeshis who visited India on valid visa during the last three years and out of them, how many went underground;
- (e) the State-wise number of such persons deported to Bangladesh during the last three years; and